

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:880  
ANSWERED ON:29.11.2005  
PENSION TO WIDOWS OF FREEDOM FIGHTERS  
Barad Shri Jashubhai Dhanabhai

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Union Government is aware that the pension is not being given to widows of freedom fighters in the country;
- (b) if so, the reasons therefor;
- (c) the number of proposals received from the various State Governments, especially from Gujarat Government, for giving pension to the widows of freedom fighters, State-wise;
- (d) the number of proposals cleared till now;
- (e) the time by which all the requests are likely to be cleared; and
- (f) the total number of widows getting freedom pension in the country presently; State-wise?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT)

- (a): No, Sir.
- (b): Does not arise.
- (c): The procedure for transfer of family pension in the name of eligible dependents (widow/widower, unmarried & unemployed daughters and mother/father) of deceased freedom fighter pensioners has been decentralized with effect from 01.05.1992. The Pension Disbursing Officers (Bank Managers, District Treasury Officers, Pay & Accounts Officers) have been authorized to transfer family pension in their name at their level. Persons who still apply to the Central Government for transfer of family pension are advised to approach the Pension Disbursing Officers.
- (d): Does not arise.
- (e): Does not arise.
- (f): No such statistics are being maintained.